that this House recommends to Rajya Sahha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.33 hrs.

RICE-MILLING INDUSTRY (REGULATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): On behalf of Shri Jagjivan Ram, I beg to move:

"That the Bill to amend the Rice-Milling Industry (Regulation) Act, 1958, as passed by Rajya Sabha, be taken into consideration."

This is one of the least controversial measures with which we have come before this House. As the House is well aware, we have already the Rice-Milling Industry (Regulation) Act of 1958 which is in force at the moment and which has been operating for the last few years. On the basis of the experience of the last few years we find now that there is a need, in consonance with public policy, to bring about some changes in the existing law.

When the old Act was enacted, the main purpose was to provide some safeguards to the hand-pounding industry from the point of view of employment. But now, as you are all well aware, we are trying to see that the problem of food is attacked from various angles. Food production has mainly two angles: one is production and the other is processing, storage, etc.

In our country paddy is a very important crop. Almost half of our production or slightly less than half of our production is that of paddy. But unfortunately in regard to paddy, the processing facilities which are available in our country are not completely satisfactory. Most of the existing rice mills are outmoded small mills. We have, according to the information available with us, about 45,000 or 50,000 rice mills in our country, but most of them are hullers most of them are just adjuncts to *dal* mills, power mills, pumping sets, etc. The machinery which is used to process rice is outmoded, the technology is outmoded, and as a result of that, the outturn, the recovery, which we get is so low so poor, that considerable quantities of valuble rice is lost in the process. It is in our national interest to see that such valuable food is not allowed to be lost simply for lack of inadequate processing facilities in our country or for lack of modern factories in our country. This is one of the main aspects in the light of which the hon. members should look to the provisions of this Bill.

In the existing Act there is no provision for giving preferential treatment to the mills of the public sector or to the mills organised by the farmers in the co-operative sector. This Bill makes a specific provision for giving preference in granting permits to a government company or a corporation owned or controlled by the government over every other applicant; and to a farmers' co-operative society over every other applicant, not being a government company or a corporation owned or controlled by the Government. So, one of the purposes of this Bill is to see that the cooperative sector mills of the farmers as well as the public sector organisations are given preference in regard to grant of permit, etc.

Another important provision with which I have come before this House is in regard to the existing provisions of punishment.

[Shri Annasahib Shinde]

In the old Act, the provisions were there for punishment, but some of the offenders who evaded the regulations, who evaded procurement and who evaded provisions of law used to escape with light punishment. Now, we have come forward before the House for seeking powers for stringent punishments. In regard to this matter also, I hope hon. Members will support the provisions because there have been complaints not only from social workers and politicians but also from all the State Governments that the existing provisions for punishment of culprits are not adequate. This matter was thoroughly gone into with the representatives of the State Governments and the State Governments also have broadly indicated that this Act needs amendment from these various angles.

There is one important provision in the Bill to which I have made a reference. There is need to modernise our existing rice mills. So, we intend to bring it about by providing a condition that when any mill seeks permission or wants to renew its licence and so on, the authorities will be competent to see that some conditions are imposed whereby it would be incumbent on the mills to have the necessary modern machinery attached to their mills. These are some of the important provisions in the Bill, and I think they are least controversial and they are very much in the interests of the country . . .

SHRI RANGA (Srikakulam): Question.

SHRI ANNASAHIB SHINDE: I hope that by and large it is in the interests of the country, though my hon. friend Shri Ranga may have some reservations about it. This was long overdue, and I hope that hon. Members will extend their support to this Bill from all sides of the House.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to amend the Rice-Milling Industry (Regulation) Act, 1958, as passed by Rajya Sabha, be taken into consideration."

SHRI RANGA: The hon. Minister in charge of this Bill thinks that this Bill is a non-controversial Bill, but he has not placed the salient features of this Bill squarely before the House.

What this Bill seeks to do is to give a special preference to the so-called co-operative rice mills in comparison with the existing rice mills that we have in our country. Government themselves are not quite clear about how many rice mills there are in our country. Their information is that the number is anything between 45,000 and 50,000. Thus, there is a wide gap of 5000 between the two numbers. They feel as if this number does not at all matter very much.

I am glad that they were in favour of hand-pounding, and at least they had come to be in favour of hand-pounding after a lot of propaganda by a large number of us all over the country, who were pleading for that employment-intensive process. These rice mills are also employment-intensive and they provide such a lot of employment. But we find that now Government would like to encourage the Japanese-imported large-scale monolithic gigantic rice mills. They are introducing these mills under the guise of co-operative rice mills. What sort of co-operative is it? The man is supposed to invest a capital of more than a crore of rupees; more than three-fourths of it is being advanced by the Government themselves. A few hundred peasants are brought in there as shareholders as it were and then they call it a co-operative. And they want to establish tens and twenties of these rice mills in every district and throw hundreds of workers into unemployment.

Quite a number of our friends who are interested in labour have been

opposing the installation of automation equipment. This is another kind of labour-displacement process that my hon. friend the Minister is going to introduce. He says that these small mills destroy a lot of food material. I would like to know whether he has gone into this matter with any great care. Even the husk is being utilised in several ways. The broken rice is also being eaten avidly by our people; it is not uneatable. It does not result in any indigestion or anything like that. The only thing is that the polished rice is not there to the necessary percentage of realisation. That does not mean that there is any national loss that way.

SHRI ANNASAHIB SHINDE: May I tell my hon. friend . . .

SHRI RANGA: Perhaps, my hon. friend does not know these things. Further, he has not had so much experience of it from his childhood as I have had with these rice mills. I know what happens with all these various byproducts which we are using. We are using all the byproducts, and we are using every bit of it. No bit of it is being wasted. Even the useless husk is being used for fuel purposes.

On top of this, what is going to happen is that the existing rice mills which would not function or work for the past one or two years have got to go on their bended knees before the officers who will be appointed by this Government as well as the State Governments in order to seek permission to restart their mills and at that stage, they would have to shell out so much of money and wet the palms of a good number of people and fill the pockets of many more also in order to be able to get the licence. I have known also of instances where political influence has been exploited, even at the panchayat board level in order to victimise certain people who own these mills and to disqualify them and to prevent them from restarting their mills. If and when these people go and ask for the renewal of their licence, they pitch against them in rivalry some kind of a proposal of a co-operative rice mill and then they are told that that rice mill is going to be started in that particular area at a distance of four miles or so, and, therefore, the renewal of the licence is not possible. It is that type of power which is sought to be given to the Government through this Bill, and that is why we are not so much in favour of this Bill, nor are we prepared to treat it as in the national interest at all.

Coming to the question of punishment also, I find there are all kinds of punishment. One is to disqualify these rice mills.

SHRI ANNASAHIB SHINDE: The authority vesting in the competent officers for granting permits etc. is already there in the old Bill.

SHRI RANGA: I know that the power is already there for that purpose. But I take all that into view and then I am raising my objection.

SHI ANNASAHIB SHINDE: I have no objection. He can discuss it if he wants.

SHRI RANGA: Let my hon. friend look into the Act. He will find that Government have already the power to decide whether to allow a small rice mill to restart or not whether to allow it to renovate its machinery and if so with what sort of machinery and so on. Now this power is also given. Further the punishments are also being enhanced. Not merely have they now tried to double and redouble these punishments, but the punishments have been increased from imprisonment or find to both also. In this way they want to throuttle these people by disqualifying them and disabling them. Therefore, we are not in favour of this at all.

I would like my hon. friend to consider the amendments that have been given notice of and consider them care fully. In framing the amend-

[Shri Ranga]

ments also, I would request him to see to it that the existing rice mills are not scriminated against and that there is no kind of monopoly given to the so-called co-operative rice mills. Let there be co-existence between the old mills as well as these new co-operative mills. Quite a large number of very small entrepreneurs, numbering about two to five lakhs of people, and nearly three-fourths of the villagers consisting of agriculturists have got together and started these rice mills and they have been running this enterprise. But now my hon. friend wants to throttle them by giving preference over them to the so-called co-operative rice mills. The co-operative rice mill is only a name; behind it, they have got the favourites of the Governments at the Central and State level. Therefore, let there be honourable, decent and non-discriminatory co-existence between the co-operative rice mills and the private-run mills. Let there be no halter round the necks of these private rice-mills who are there at present.

SHRI ANANTRAO PATIL (Ahmednagar): I rise to support this Bill. I see no reason why there should be two opinions about this measure. Shri Ranga says that the Bill is controversial. His objection is to the co-operative sector. It is but natural that he should have an allergy to that sector as he has to safeguard the interests of the private sector.

SHRI RANGA: I am in favour of co-operatives. I am one of the founders of the co-operative movement.

SHRI ANANTRAO PATIL: Then he should have congratulated the Minister on the salient features of this Bill.

Under the term 'rice mills', hullers are also included. So the legislation has been made applicable to these also. Prof. Ranga knows the conditions of the rice hullers as well as I do. All rice hullers have become outdated. And who runs these hullers? Mostly middlemen and *banias* who exploit loot and cheat the farmers. Unless we replace this outdated machinery and modernise the machinery, there is no possibility of eliminating waste, improving quality and getting more production. This is very essential when we are so short of rice in the country.

In the rice milling industry, Japan has made commendable progress. They have progressed by leaps and bounds whereas we are still limping in this field. The time has come when we should also go in for modern machinery.

The second salient feature of the Bill is in respect of granting permits. In this respect, preference will be given to government companies, corporations and farmers' co-operative societies. When we talk of agro-industrial society, I think we should give preference to agriculturists' or farmers' societies. Especially in the case of industries based on agricultural produce like cotton, groundnut, rice, oil mills, ginning and pressing mills etc. we should give preference to farmers. Farmers should be induced and encouraged to run these industrial in rural areas. So we should compliment the Ministry for making the provision in this Bill giving preference to them in the grant of permits.

The third feature of the Bill—to which Shri Ranga has objected—is in respect of enhancement of the punishment of the guilty. In the original Act, the punishment prescribed was very nominal. Three months imprisonment and Rs. 2000 fine are nothing for the rice huller owners or rice millowners. Instead, there should be deterrent punishment for contravention of the Act. One year's imprisonment and Rs. 10,000 fine constitute an appropriate and deterrent punishment. Not only that, if the offence is repeated, there is provision to confiscate the machinery and plant also.

I do not want to take more time. It is necessary. This Bill was overdue. I think it will not only help

farmers but also help in producing more processed rice in the country. I commend the Bill.

श्री बृज भूषण लाल (बरेली) : उपाध्यक्ष महोदय, यह बिल जो सरकार ला रही है वह राइस मिलिंग इन्डस्ट्री (रेगुलेशन) ऐक्ट 1958 को अमेन्ड करने के लिए ला रही है। इस बिल का जो आब्जेक्ट और मक्सद बतलाया जा रहा है, इसमें कोई शक नहीं, वह बहुत अच्छा है । लेकिन मुझे एक बात साफ तौर पर कहनी है कि यह सरकार टाल टाक बहुत करती है, बातें बहुत ऊंची ऊंची करती है लेकिन उनपर अमल नहीं करती है । दे डू नाट मीन व्हाट दे से । अब मैं आपकी तवज्जह सन् 58 का जो ऐक्ट है उसके सेक्शन (2) की तरफ दिलाना चाहता हूं ।

"It is hereby declared that it is expedient in the public interest that the Union should take under its control the rice milling industry".

सरकार ने यह एक्सपीडिएन्सी समझी कि राइस मिल इन्डस्ट्री को यूनियन के कन्ट्रोल में लाया जाये, यह बहुत अच्छी बात थी । लेकिन मैं पूछना चाहता हूं कि सन् 58 से अब दस साल बीत गए हैं, आपने एक्चुवली यूनियन या केन्द्रीय सरकार के कन्ट्रोल में इस राइस मिलिंग इन्डस्ट्री को लाने के लिए क्या किया सिवाय इसके और कुछ भी नहीं किया कि आपने एक्ट बना दिया । आप खुद फर्मा रहे हैं कि ऐक्ट में ये कमियां हैं और स्टेटस की तरफ से यह कम्प्लेन्टस आ रही हैं ।

आप राइस मिलिंग इंडस्ट्री को रेगुलेट करने के लिए और उस राइस मिलिंग इंडस्ट्री ऐक्ट 1858 को कमजोर व नाक फी समझ कर यह अमेंडिंग बिल हाउस सामने लाये हैं। इस सिलसिले में दो तीन बातों की तरफ तवज्जह दिलाना चाहता हूं। पहली बात तो यह है कि स्टेटमेंट आफ आब्जेक्टस एन्ड रीजन में यह कहा गया है कि मौजूदा एक्ट में कोई ऐसा प्रोविजन शामिल नहीं है ताकि नई चालव मिलों के कायम करने के लिये पबलिक या कोआपरेटिव सेक्टर को प्रीफरेंस लिया जा सके और इसी लिये इस एक्ट को इस अमेंडिंग बिल के द्वारा संशोधित किया जा रहा है । उसके साथ में आगे चल कर स्टेटमेंट आफ आब्जेक्टस एन्ड रीजन्स में यह भी कहते हैं कि मौजूदा एक्ट में पनिशमेंट का क्वाण्टम बहुत नाकाफी है और हम गिल्टी लोगों को डिटरेंट पनिशमेंट देना चाहते हैं । मैं मंत्री महोदय से यहां पर पूछना चाहूंगा कि अगर आप की मंशा वाकई डिटरेंट पनिशमेंट ऐवार्ड करने को है तो क्या वह इस बात के लिये तैयार है कि जहां पनिशमेंट का प्राविजन किया गया और कहा गया है कि इसे इंप्रिजनमेंट या फाइन किया जायेगा वहां बजाय इस शब्द "और" के "एण्ड" शब्द कर दिया जाये ? मैं जानना चाहूंगा कि क्या मंत्री महोदय इंप्रिजनमेंट ऐंण्ड फाइन करने को तैयार हैं ? लेकिन मेरा ख्याल है कि मंत्री महोदय इस के लिये तैयार नहीं होंगे । अब तक का जो अनुभव हमें हुआ है उस से हमें यही मालूम हुआ है कि वह कहेंगे तो बहुत तरह की अच्छी अच्छी बातें लेकिन उन पर वह अमल नहीं करते हैं । यही कारण है कि उनकी पालिसी कामयाब नहीं होती है ।

इस अमेंडिंग बिल को लाने की आप की एक मंशा यह भी है कि ज्यादातर मौजूदा राइस मिल्स ऐंडक्वेटेड हैं आउटमोडेट टैकनौलाजो इस्तेमाल में ला रही हैं । राइस का आउटर्न कम होता है और उसके बजाय लाभ होने के आप को 5 से 10 परसेंट का लौस हो रहा है उसे दूर करने के लिए मौजूदा राइस मिलों में और नई कायम होने वाली मिलों में मौर्डन इक्विपमेंट और मौर्डन टैकनोलाजो इस्तेमाल की जाय ।

रंगा साहब ने बतलाया कि जो चावल टूट जाया करता है उसको यह समझा जाता है कि वह लौस हो गया लेकिन उनको यह मालूम

[श्री बृज भूषण लाल]

होना चाहिए कि वह किनकी भी खाने के काम आती है। इस तरीके से कोई लीक नहीं होता है।

ग्रोबजेक्ट्स ऐंड रीजंस में यह कहा गया है कि ऐसी मशीनरी जो कि ग्राउटडेटेड हो गयी है उस को मौडरनाइज़ किया जाय। लेकिन ग्राप इस बात के लिये तैयार नहीं हैं कि उनको लोन दें ग्रौर दूसरी जरूरी सहूलियतें दें ताकि वह ग्रपनी मशीनरी को मौडरनाइज़ कर सकें। खाली बिल में रख देने से तो यह काम होने वाला नहीं है। म जानना चाहूंगा कि क्या ग्रापने इसके लिए कोई स्कीम बनाई है? ग्रगर कोई स्कीम बनाई है हो तो मेहरबानी करके बतलायें कि वह क्या स्कीम है जिसके जरिये वह लोन ऐसी मशीनरीज को रिप्लेस करने के लिये दिया जायेगा जो कि ग्राउटडेटेड हो गई है। ग्राप उन्हें मौडर-नाइज करने के लिये क्या सहूलियत प्रोवाइड करेंगे? खाली ऐक्ट में यह लिख देने से कि हम ऐसी ग्राउटडेटेड मशीनरी को मौडरनाइज करना चाहते उस से वह मौडरनाइज नहीं नहीं होने वाली है।

इसके साथ ही जो विदेशी मुद्रा का सवाल पैदा होगा उसके लिए ग्रापने क्या प्राविजन किया है? ग्रगर वह नहीं ग्रा रहा है तो लोन ऐडवांस करने के लिए क्या प्राविजन किया है?

SHRI ANNASAHIB SHINDE: There is no question of foreign exchange involved.

श्री बृज भूषण लाल: साथ ही पैडी का प्रोडक्शन मुल्क के सीरियल प्रोडक्शन का 40 परसेंट होता है। पैडी एक बहुत महत्वपूर्ण फुडग्रेन है ग्रौर ग्रगर ग्राप इस पर पीसमील तरीके से ध्यान देंगे तो काम नहीं होगा। ग्रापको पूरी पिक्चर को सामने रख कर काम करना होगा। यह कौन तैयार करता है? काश्तकार इस को तैयर करता है। क्या ग्रापने ध्यान दिया है कि उस काश्तकार के लिए ग्राप के इस रइस मिलिंग इंडस्ट्री (रैगुलेशन) ऐक्ट से क्या फ़ायदा हो रहा है? क़तई फ़ायदा नहीं हो रहा है। काश्तकार को फ़ायदा क्यों नहीं हो रहा है? चीज यह है कि काश्तकार ने ग्रपना धान पैदा किया ग्रौर उस ने ग्रपना माल राइसमिलों को बेच दिया। जब जितनी यह राइस मिलें हैं काश्तकारों से कम कीमत पर वह पैड़ी खरीद लेती हैं ग्रौर जो हियूज प्राफ़िट बीच में होता है उस का यह फ़ायदा उठाती हैं। क्या सरकार ने ग्रौर मंत्री महोदय ने इस तरफ़ ध्यान दिया ग्रौर इस बिल के ग्रन्दर उसे चैक करने के लिए क्या प्राविजन किया है ताकि एक छोटा काश्तकार ग्रपने धान को बेच कर उस से जो काफ़ी फ़ायदा कमा सकता है वह कमा सके? ग्राज जैसा मैंने कहा जो हियूज प्राफिट बीच में होता है उस से वह वंचित हो जाता है। मेरी समझ में ग्राप ने इस बिल में उस के लिए कोई प्राविजन नहीं किया है।

ग्रंत में मैं कुछ सुझाव रख कर ग्रपने भाषण को समाप्त करूंगा। होना तो यह चाहिए कि ग्राप इस बिल को वापिस ले लें ग्रौर एक नया बिल लायें। इस इंडस्ट्री को ग्राप नेशनलाइज करें। लेकिन मैं जानता हूं कि वह इस के लिए तैयार नहीं होंगे ग्रौर इसलिए मैं एक दूसरी बात कहना चाहता हूं ग्रौर वह दूसरी बात यह है कि कम से कम उन को यह प्राविजन करना चाहिए कि काश्तकारों से उन का धान फूड कारपोरेशन के द्वारा खरीदा जाय।

ग्रभी मैं ग्राप के सामने एक मिसाल पेश करता हूं। फूड कारपोरेशन के जरिए गेहूं खरीदा गया। जब तक फूड कारपोरेशन की खरीददारी रही उस वक़्त तक गेहूं की

प्राइस जो थी वह अपनी जगह पर क़ायम रही लेकिन ज्योंही फ़ूड कारपोरेशन ने अपनी खरीददारी बंद कर दी गेंहू की कीमत बढ़ गयी। इसलिए मैं मंत्री महोदय से निवेदन करूंगा कि वह इस बिल के अन्दर एक प्राविज़न इस किस्म का करें कि फ़ूड कापोरेशन के जरिए से पैडी की खरीददारी सारे मुल्क में पूरे साल की जाय। ऐसा करने से पैडी के काश्तकारों को जरूर फ़ायदा हो सकता है और उसके लिए बहुत कुछ हो सकता है।

इस बिल के अन्दर एक प्राविज़न यह भी है कि डिफंक्ट मिलों को आयन्दा के लिए प्रीफ्रेंस नहीं दिया जायगा। मैं इस बारे बारे में यह सुझाव देना चाहता हूं कि जो मिलें अपना काम प्रोपरली नहीं कर सकी हैं वह गवर्नमेंट द्वारा ले ली जानी चाहियें। गवर्नमेंट को उन्हें कीनफिसिकेट कर लेना चाहिए। पबलिक सैक्टर या कोअपरेटिव सैक्टर के लिए उनको दे कर इस में आसानी पैदा कीजिये।

SHRI DATTATRAYA KUNTE (Kolaba): I had heard the hon. Minister with close attention . . .

SHRI R. D. BHANDARE (Bombay Central): Not with closed mind?

SHRI DATTATTRAYA KUNTE: It is for friends like Mr. Bhandare to sit here with closed minds. I have an open mind and very open ears and keen attention. I was trying to understand from him the reason why be brought forward this Bill. He said that the number of mills and hullers was between 45,000—50,000. They are all licensed and if he had had consultations with the State Governments, it should have been easy and possible for him to give the exact figures to this House. Secondly, he wanted to say that the machinery was out-dated and out-moded and he was recommending to this House some sort of a Japanese machinery. He did not give any figures about the production from these new mills or machinery which he wants to commend to this House. Nor did he compare the production of the existing mills and hullers. He was generalising: the new machinery is good; the old machinery is outmoded. The Minister of the Government of India is saying this and so it is to be accepted. I bow down to him. But I should like to be educated also. He wanted to tell us that preference would be given to the State entering the trade and industry; later on co-operative societies and further later on, if there is any scope left, the existing mills. I should like to know whether this is the policy laid down under the Industrial Policy Resolution. That Resolution demarcated certain sections to be completely in the public sector, which the State will take over and the others were not to be completely in the public sector. This House passed that resolution and I think the hon. Minister was also a Member then when the resolution on industrial policy of co-existence was passed. The senior Minister was then a member of this House when the policy of co-existence was adopted. If this policy of co-existence is to be given up, let it not be done surreptitiously. I will go with him much longer than he thinks it will be possible for him to go with me. Let him remember his old policy and principle. He has changed: I mean the hon. Minister who moved the Bill. He has not taken over all those policies to the new Bill. Therefore, I would really like to tell him—Do you want me to continue, Sir?

MR. DEPUTY-SPEAKER: You will take some time.

SHRI DATTATRAYA KUNTE: I will.

MR. DEPUTY-SPEAKER: You may continue after the lunch recess. Now, I have a number of slips, and the time is very limited. So, I request hon. Members—*(Interruption)*—I will try to accommodte theam—*(Interruption)*.

श्री विभूति मिश्र (मोतीहारी) : उपाध्यक्ष महोदय, यह लोग शहर के रहने वाले हैं. इन्हें क्या पता है कि इस का क्या असर होगा। आप उन्हीं लोगों को समय देते हैं।

SHRI A. S. SAIGAL (Bilaspur): This policy is not correct.

उपाध्यक्ष महोदय : मैं श्री मिश्र को जरूर मौका दूंगा।

श्री विभूति मिश्र : यह बहुत रिवोल्यूशनरी बिल है और इस का किसान को फायदा होने वाला है। इस से बनिया लोगों को घाटा होता है। आप उन को ही सुनते हैं।

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at five minutes past fourteen of the Clock.

[SHRIMATI TARKESHWARI SINHA *in the Chair*]

RICE MILLING INDUSTRY (REPUTATION) AMENDMENT BILL—*Contd.*

SHRI DATTATRAYA KUNTE: Mr. Speaker, Sir . . .

AN HON. MEMBER: Not Mr. Speaker; Mr. Chairman or Madam Chairman.

SHRI DATTATRAYA KUNTE: I am addressing the Speaker; I am not addressing any particular person. I would like to point out to hon. Members that my address is the correct address. She is officiating for the Speaker and, therefore, I am addressing her as "Mr. Speaker". Even if it is a lady Speaker, she will be addressed as "Mr. Speaker, Sir".

SHRI LOBO PRABHU (Udipi): She is the Chairman, not the Speaker.

SHRI DATTATRAYA KUNTE: But she is occupying the Speaker's chair.

MR. CHAIRMAN: He may continue his speech.

SHRI DATTATRAYA KUNTE: Before we adjourned for lunch I did make a reference to the Industrial Policy Resolution only because the hon. Minister was pleased to say that first of all he wants to bring the State into this industry. Next to the State he wants to bring in the agriculturists who are the producers and, after that, if there is any scope, the existing millers.

SHRI D. N. TIWARY (Gopalganj): In between, co-operatives are there.

SHRI DATTATRAYA KUNTE: Yes, it is there. I am thaknful to Shri Tiwary for bringing this to my notice.

Let us see whether this is one of the industries which under the Industrial Policy Resolution adopted by the House the Government is supposed to take over. It might be that the hon. Minister was remembering the resolution passed by his party at Bubaneswar. But as long as this House has not adopted that resolution, it is not binding on this House. Further, this Bill is not even in terms of the Bubaneswar resolution. They have watered down even that resolution passed at Bubaneswar a few years back. Therefore, it is neither fish nod foul; nor is it in keeping with the Industrial Policy Resolution.

Now, when we consider the Industrial Policy Resolution, the first question that will be asked is. What is wrong with the nationalisation of industry? Nothing wrong. But what has happened to the cotton textile industry? This Government is now going to take over sick mills. In the case of these rice mills they will be relegated as if they are outmoded. The present cotton mill mashinery in this country is outmoded by fifty years. The number of looms that a weaver is attending to in Japan

is very much more than the number attended to by a weaver there. But this Government does not have the courage to introduce that system and their a moment would be that if this is done there will be unemployment in the industry, with the result that the out-moded machinery in the cotton textile industry will be allowed to continue in this country. This Government is always under the pressure of these trade unions and therefore they are not introduce it.

There was an occasion when I had an argument with the late Shri G. D. Ambekar, the leader of the INTUC in Bombay on a Gandhi Jayanti Day. I asked of him a question and said that if he was in favour of Gandhiji's philisophy, then he should either go in for the charkha and other things in the proper manner but if he would advocate a new ideology, then he should agree to rationalisation in the cotton industry. There is no rationalisation in the cotton textile industry because this Government dare not do it. As early as 1946, the present Governor of Andhra Pradesh, Shri Khandubhai Desai, a fromer Labour leader in the cotton textile industry in Ahmedabad had brought out a brochure in which he had pointed out that during the war years, the cotton industry had made as much as Rs. 1100 crores profit. Where have they sunk that profit? During the last session only, the Commerce Minister had come forward before the House with a Bill under which the sick mills could be taken over by Government. There are mills in Maharashtra which when these became sick were taken over by Government, and Government had sunk a few crores in those mills, but ultimately those mills had to be handed over to the owners of the mills again. One does not know what happens to the crores of rupees of Government, the money of the poor taxpayer of this country which has been sunk in those mills. This Government which is talking of bringing in the State here has not the courage to touch the cotton taxtile magnates, and they dare not do it; they have not the courage to do it; they will only talk, but they will try to hurt the small only and they will try to mislead those friends who are in favour of the agriculturists.

The hon. Member from Ahmednagar was talking about an agro-industrial society. Who is questioning the need for an agro-industrial society? Does he know that the mills are located in the villages only? They are usually there in the villages. Before lunch the hon. Minister had not told us how the new machinery was going to give better production. So, during the recess I asked him and he was pleased to tell me this, and I shall give that information to the House because. I do not want to withhold it. He has said that as against the existing performance of the present mills of 63 to 64 per cent, the new mill would give about 67 to 68 per cent.

SHRIMATI ILLA PAL CHOUDHURI: (Krishnagar) They are expected to give about 72 per cent.

SHRI DATTATRAYA KUNTE: This is what the hon. Minister has told me. I am prepared to be corrected by the new Member from Bengal that the percentage is 72. If it is 72 per cent, I shall be very happy because I come from a rice-producing area. But then the hon Minister will have to correct his figure. I shall take it from the newly elected Member from Bengal that it is 72 per cent. But let us see what the production of the existing machinery is, and what Government are proposing to do?

In between, my hon. friend from Bihar, as it were, very agitatedly and rightly so, because he lives in the village and he works for the peasants, butted in. I am not talking of the trader in paddy. My hon. friend is mixing the trader in paddy with the miller. He has objection to the trader in paddy who takes the paddy and mills it in his mill, which is just incidental and then sells it at a very high price. Let us make

[Shri Dattatraya Kunte]

a distinction between the trader in paddy and the miller. If my hon. friend wants to stand against the trader in paddy, well, let him stand against him, and I would not come in the way. I would like the middlemen to be eliminated in this sphere, and the preference should go to the miller. But then, will my hon. friend chastise the Government for the huge profits which Government are making? What is the rate at which Government are purchasing paddy and what is the rate at which they are selling the rice? What are the figures and what is the percentage of profit which they get? The miller with whom he is very angry is prepared to do the business at a profit of about 5 to 7 per cent. but Government wants a much larger percentage. Will he compare the figures of the amount that Government pay to the agriculturists for the paddy that they purchase and the price that they charge him and me? He has control over it; he has control over his Government and his party and yet he will pass the Bill here because of the party whip, and later on repent as we have been seeing the other day. In this very House, hon. Members had opposed the five paise rate for the newspapers, and yet the Bill was passed, but we found the hon. Member from Ahmednagar getting up and saying that the rate should have been less. Similarly, my hon. friends would allow the land acquisition and requisitioning Bill to be passed here but later on raise complaints about it.

SHRI BIBHUTI MISHRA: What is the harm if the farmers get together and start co-operative rice milling?

SHRI DATTATRAYA KUNTE: I am thankful to the hon. Member for putting that question. I have not opposed it. In fact, I have been telling about it. That was exactly the reason why first of all I was dealing with the State coming in. I shall come to the co-operative society later on.

Is it necessary for the State to come in in this industry? Has the performance of the State in any industry been such that we should compliment it? Has it been such that that they will run these industries at a profit? In the State of Maharashtra, we have a State trading farm where agricultural land which was under sugarcane with private factories has been taken over. While the private factories were making profit, this agricultural farm that has been created by Government in the public sector is losing lakhs of rupees annually.

SHRI LOBO PRABHU: And they are increasing the price of cane.

SHRI DATTATRAYA KUNTE: They are losing lakhs of rupees? Have they benefited the agriculturists in any way? No, the agriculturists had to sell the cane at a lesser price. This is the case with State trading where the State does not bother about the interests of the agriculturists but they did help the mills. They might be co-operative mills, but as against the poor agriculturists, State trading has helped the sugar mills. This is the performance of the State. Therefore, let the State be very careful now.

MR. CHAIRMAN: The hon. Member should try to conclude now.

SHRI DATTATRAYA KUNTE: If there are interruptions, I have to answer them.

First of all, there is no case for the State coming in. As regards the performance of these mills also, are there any mills which Government run at present and which are giving this 72 per cent? The hon. Minister was careful enough to say that it is only 68 per cent. Have Government any reason to believe that the present millers will not be able to give that production? Have Government ever made a proposal to the present millers that they should give this production?

Here, I am reminded of another industry in regard to which this House had passed a legislation under which it was left to the Khadi and Village Industries Board to say that there would be no hullers, no mills and nothing of that kind so that the rice would not be polished. But somehow or the other, this Government under pressure from rice mills trading in paddy did not implement it.

MR CHAIRMAN: The hon. Member should conclude now.

SHRI DATTATRAYA KUNTE: If this is a Bill of some importance, then I do not know whether time is going to decide the importance of this industry, with which the whole of this country is concerned. I am really surprised at this. I am making very cogent arguments. I am not dilating on any point further than I ought to.

MR. CHAIRMAN: The time had been allotted by the Business Advisory Committee.

SHRI DATTATRAYA KUNTE: With all respect to the Business Advisory Committee, I must say that they had not understood the implications of what this Bill had stood for.

At one stage, the State was feeling that it must be left to hand-pounding only. The hon. Minister has referred to certain things. I would like to know whether he has referred to the report of the study group on the Khadi and Village Industry for the Fourth Plan. I happened to be a member of that study team. In our report we had advised that such machines should be kept in the villages themselves where every villager who wants to pound his paddy will take to that machine, use the machine himself, use the power himself and do it himself so that he will get all the benefits, he will pay the actual cost and all the produce will come to him. I am afraid, the Minister has not seen that recommendation. Hand it over to the *gram panchayat.*

Now, the question arises; because my hon. friend for the Bihar agriculturists has posed a very cogent question and I also stand for agriculturists, whether we should have co-operatives of agriculturists or not. We should have.

SHRI RANDHIR SINGH (Rohtak): Gradually.

SHRI DATTATRAYA KUNTE: Why not? We need not make it very gradual. Because of the gradualness of this Government since 1947 the cotton mill industry is there and this gradualness will take us another century. I am not with Chaudhuri sahib in this; I am very much in a hurry.

MR. CHAIRMAN: I would request the hon. Member to conclude now. Many hon. Members, almost of all the parties, are there to speak.

SHRI DATTATRAYA KUNTE: Therefore I really want the co-operatives to come in.

Now, let us see what is to happen to the co-operatives. Mostly they buy the new machinery? Who is going to produce that machinery and what is to be done to the existing machinery?

MR. CHAIRMAN: The hon. Member must realise that I am requesting him to conclude and many other Members are there on the list of speakers. Please conclude now.

SHRI DATTATRAYA KUNTE: I must make a point. If I am wasting the time of the House, I should be ordered to sit down. I have not taken longer time. I am raising it point by point.

MR. CHAIRMAN: You have taken 20 minutes now and 5 minutes before Lunch.

SHRI DATTATRAYA KUNTE: I have.

SHRI RANDHIR SINGH: My goodness, half an hour!

SHRI DATTATRAYA KUNTE: Yes.

I was talking of the co-operatives. I am absolutely in favour of the farmers' co-operatives, but let these not be joint stock companies registered under the Co-operative Societies Act as many of the co-operative sugar mills are; let them be real co-operatives. I am for them because I am a representative of the rural people and I stand by them.

Then, there are a number of mills in this country which are in existence. What is to happen to them? Are they going to scrap them? If they are going to be scrapped, so much national money will be wasted. Let Government openly say that; let them not call it damaged machinery. By little improvement the production can come from 62 per cent to 68 per cent. These mills can work. Let the Government take over all those mills and hand them over to the co-operatives of agriculturists so that they will get them at cheaper prices and they need not pay higher prices for the new mills. Then the agriculturists will benefit. I stand by it but not in the sense the hon. Minister wants to do it.

SHRIMATI ILA PAL CHAUDHURI (Krishnagar): Madam Chairman, I warmly welcome this Bill because this Bill is really to help the agriculturists. What is this Bill for? It is to make milling more effective, to put the mills where they are needed so that the paddy can come to the mills and thus help the agriculturists. So, the Bill is very good in its own way, but there are one or two things that I would like to bring to the notice of the hon. Minister if I may be permitted to do so.

In 1966 I understand four plants were ordered and two big buildings to house these plants were started. Now we do not know whether those four plants have gone into action and whether those buildings have been completed. These were supposed to be new plants. Had that been done, much of this problem would have been solved and we would have had mills that are quite new. I do not know the position and I would like some clarification on that.

The hon. Minister has himself said that we would have some kind of Japanese machinery.

In Japan, I have seen that there is some machinery in the milling process that can mill the rice to the extent that it does not spoil its nutritive value. I would like to ask whether we are going to import such machinery or manufacture such machinery that will keep the nutritive value of the rice in tact even though it is milled. This is another clarification I would like to have from the hon. Minister.

There are one or two points more that we have to think about; when we are thinking of rice and its wastage. In the old mills, of course, with the outmoded machinery, much is wasted and we have to guard against this waste. But there is also another kind of waste which; I wonder, if we have thought of and that is how much the rats eat? In Burma, they have had a research and they found that the fruit of the Lantana plant has a terriffic effect on the breeding of rats. They went into this research because there was the incidence of plague. Could we not get some data about this because we have plenty of Lantana plants in India and those could be destroyed and lakhs of rats would not breed, so that much wastage could also be eliminated?

While we develop the country and mechanise the country, when we take it on from one step to another. I hope the cooperative sector will, certainly, come in and the farmers will get every chance because that is one way of getting the economics of agriculture into some sort of a shape and giving them some hope for the future. Within the last 10 years, as regards sugar cooperatives, almost 85 have been licensed and they are working very well.

There is no reason why the cooperatives, when constituted by farmers who really know the business, should not flourish. The cooperatives are institutions that we want to see flourishing. I do not know why my hon. friend opposite objects to co-operatives.

I would like to point out one thing more. When we go in for mills, let us not eliminate hand-pounding of rice. In this Bill, there is no mention of any protection to the hand-pounding of rice as there was in the old Act. I would like to be assured about that. If I may just bring to the notice of the House, it is a very cogent question because hand-pounding, as you know, employs in West Bengal alone 12 lakhs of people, the mills employ 30, 884 people and the small hullers employ 10,000 people. Of these 12 lakh people it is, mostly women who are engaged in the hand-pounding of rice. In the hand-pounding of rice, the nutrition is there and the avenue of employment is also there. I hope that avenue of employment will be protected and the women given a chanc to earn their living by which the economy, at least, in West Bengal and in places where the ratio of women working outside the home is small, is maintained.

With these words, I welcome the Bill and I hope the hand-pounding industry will be given the protection that it has enjoyed before.

SHRI S. K. SAMBANDHAN (Tiruttani): I welcome some of the provisions of the Bill. Before dealing with those provisions, I would like to ask the Government whether they think that the consideration of this Rice Milling Industry (Regulation) Bill is at all necessary. The Government, very recently, has de-licensed some 48 industries—this is what they have said in answer to a Question just two days before—including the manufacture of power alchohal.

The rice milling industry, if we go into the basis of that, is, more or less, a village industry or a cottage industry spread over each and every nook and corner of town, village and even the remotest part of the country. If we look at it from that angle, It is village industry or a cottage industry. Is it necessary that such a cottage industry should have so much of control even in these days when the Government is de-licensing bigger industries? I know many cases, in many States, where the people apply for licences and their applications have been delayed and many people have spent thousands of rupees for getting licences to establish small rice milling mills. With those difficulties is it necessary still to continue such regulations? I hope the Government will think over this, if not now, at least after passing this Bill.

Coming to the provisions of the Bill, I quite agree that preferences should be given to co-operative and public sectors. But as it is, almost all the State Government who are implementing the provisions of this Act are showing preferences even without any mention in the present Act. As a matter of fact, in our own State one big co-optrative undertaking, Modern Mill, has come into being recently, one of two months before. Such big rice mills cannot nowadays be established by the private sector and it is only open to the co-operative and public sectors to establish such mills. So. there is no need for such a provision to be there. Anyhow, in spite of that, I welcome it.

SHRI ANNASAHIB SHINDE: The State Government cannot do unless they have these powers.

SHRI S. K. SAMBANDHAN: As it is they have been showing preferences to co-operatives others. Two years back, before the last General Elections. I may say this for the information of the hon. Minister—hundreds of applications made three or four or five years ago were pending in the State of Madras. So, such difficulties were also there. In spite of that, some other people were

[Shri S. K. Sambandhan]

given licences. So also co-operative institutions and public sector organisations can be given without there being a provision to this effect. Anyhow I quite welcome showing preference to co-operative and public sector undertakings, but it should not in any way inconvenience a reasonable demand from the private sector also, particularly from the people in the villages. In the villages this gives more employment to the villagers, particularly in the villages near about the industrial belts. For instance, in our State, near Neiveli in so many villages new rice mills have come up. The licences for these mills, I may tell the hon. Minister, were obtained from the then Government after much difficulty; people had to use their influence with the then Government of Madras.

Now I come to the penal clause. I am a man who stands for stringent punishment to whosoever violates the law. Here I quite welcome some of the penal provisions, but the penal provision of confiscating the machinery is, in my opinion, too much... *(Interruptions)*

SHRI RANDHIR SINGH: If such action is not taken, the malpractices will continue.

SHRI S. K. SAMBANDHAN: You may oward the punishment of imprisonment for one or two years, but you should not deprive the family of its property; confiscation of the machinery will deprive the family of its property. That is too much.

श्री हेम राज (कांगड़ा) : सभापति महोदय, जो बिल इस समय सदन के सामने पेश हुआ है, इस के असूलों से मेरा कोई इखतलाफ नहीं है, लेकिन जिस वक्त यह एक्ट 1958 में पास हुआ था उस के मुताबिक यह सिर्फ राइस मिल्ज़ को एप्लाई करता था, लेकिन अब इस में स्माल हलर्स को भी जोड़ दिया गया है । मुझे इस बिल की किसी और चीज पर आपत्ति नहीं है, सिर्फ इस के क्लाज 3 (ए) पर आपत्ति है । मैं समझता हूं कि आज जब गांवों में थोड़ा पैसा आना शुरू हुआ है तथा ज़मीदार भाई गांवों में छोटी छोटी मशीनें लगाने लगे हैं, जिस तरह से यह बिल पेश हुआ है, इस के मन्जूर करने के बाद नतीजा यह होगा कि उन सब को भी लाइसेन्स लेना पड़ेगा । इन छोटी छोटी जगहों पर किसान चावल तोड़ने के लिये धान लाते हैं, लेकिन वहां पर किसी समय काम होता है और किसी समय नहीं होता है, इस नये कानून के मुताबिक अगर कारखाना बन्द रहेगा तो उस का लाइसेंस कैन्सिल हो सकता है और उस स्थिति का लाभ उठा कर लाइसेंस का जो इंस्पैक्टर, वह खाना शुरू कर देगा । इस के अलावा किसी वक्त अगर उनकी मशीन न चले तो वह जमानत और जुर्माना का भी मुस्तहक हो जायेगा, छोटे हलर्स के लिये कानून में इस तरह का प्रावीज़न करना ठीक नहीं है । एक और प्रावीज़न इस बिल में है—चाहे स्माल हलर हो, बिग हलर हो या राइस मिल हो, इन सब को सज़ा एक जैसी दी जायेगी, अगर उस पर 10 हजार रुपये जुर्माना कर दिया गया, तो मैं समझता हूं कि इतनी तो उस की पूंजी भी नहीं होगी ।

जहां तक पहाड़ों का सम्बन्ध है, मिनिस्टर आफ स्टेट हमारे इलाके में हो भी आये हैं, मिलें दो तरह की पावर से चलती हैं । एक तो इलैक्ट्रिसिटी या आयल की पावर से चलती हैं और दूसरी वे मिलें हैं जो वाटर की पावर से चलती हैं । हमारे यहां पहाड़ों में ज्यादातर मशीनें वाटर की पावर से चलती हैं, ऊपर से पानी फेंकते हैं और उस का नतीजा यह होता है कि मशीनें चल जाती हैं यानी जिस तरह से बिजली से मशीनें चलती हैं, उसी तरह से हमारे यहां पानी के ज़रिये से चलाई जाती हैं । इस बिल में पावर के प्रावीज़न का नतीजा यह होगा कि हमारे यहां गांवों में ज. छोटी छोटी इण्डस्ट्रीज़ चली हुई हैं, इण्डस्ट्रीज क्या हैं, गांव का काम

करती हैं, वे सारी की सारी इस कानून के अन्तर्गत आ जायेंगी और इस में दी गई हर सजा की मुस्तहक हो जायेंगी । मैं, सभापति महोदय, मिनिस्टर साहब की नोटिस में दो चीजें लाना चाहता हूं—अव्वल तो यह कि "एंड आफ पावर" शब्द को क्लियर किया जाना चाहिए, जो वाटर की पावर से चलती हैं, उन को इस में नहीं लाना चाहिये । दूसरे—हमारे यहां पहाड़ों में पहले बिजली नहीं थी, लेकिन आहिस्ता आहिस्ता अब आनी शुरू हो गई ह, कई जगहों पर बिजली का इस्तेमाल शुरू हो गया है, लेकिन उन का काम बहुत छोटा है, हर वक्त उन के पास काम नहीं होता है, इस लिये जो स्माल हलर्स हैं उन का समावेश इस में नहीं होना चाहिये ।

तीसरी चीज—दोनों के लिये जो सजा बराबर बराबर रखी है, यह स्माल हलर्स के लिये कम होनी चाहिये । मौजूदा प्रावीजन से देहातों का फायदा होने वाला नहीं है, इस से नुकसान होगा । आप जो भी राइस मिलें लगवाना चाहते हैं उन को कोआपरेटिव सैक्टर में लगवाना चाहते हैं, यह बहुत अच्छी चीज है, इस से जमीदारों को फायदा होगा, लेकिन जहां स्माल हलर्स हैं उन का इस बिल में समावेश नहीं होना चाहिये । जो वाटर पावर से चलती हैं, उन के लिये बिलकुल छूट होनी चाहिये ।

इन शब्दों के साथ मैं इस बिल का स्वागत करता हूं ।

श्री सरजू पाण्डेय (गाजीपुर) : अध्यक्षा जी, जो बिल सदन के सामने आया है इस के सम्बन्ध में कई माननीय सदस्यों ने विभिन्न विचार व्यक्त किये हैं। पिछले दिनों मुजफ्फरनगर में कांग्रेस का महाधिवेशन हुआ था। उस जमाने में कांग्रेस के लोगों ने यह निर्णय लिया था कि अब हमारा राष्ट्रीयकरण की ओर कदम उठेगा और उस में राइस मिलों का प्रथम स्थान था तथा इस बात का सारे देश में प्रचार किया गया कि राइस मिलों का सब से पहले राष्ट्रीयकरण किया जायेगा। इस बात को चार पांच साल गुजर गये, जिस तरह से सरकार के और वायदे खत्म हो जाते हैं, उसी तरह से यह संकल्प भी खत्म हो गया और रद्दी की टोकरी में फेंक दिया गया ।

इस समय सदन के सामने जो बिल आया है, मैं भी समझता हूं कि बुनियादी तौर पर इस का कोई विरोध नहीं है, मगर मैं यह कहना चाहता हूं कि आप जब भी कोई कानून बनाते हैं तो हमेशा इस दृष्टि से बनाते हैं कि बिजनेसवालों की सुरक्षा कसे होगी। पहले आपने इस बात की कोशिश की कि नई मिलें लगाई जायें, इसके लिए इस बिल में प्रावीजन किया गया, लेकिन इस के साथ ही साथ आपने यह प्रावीजन भी कर दिया कि वे छोटे-छोटे लोग जो हलर लगायें उनको भी लाइसेंस लेना पड़ेगा। बहुत दिनों तक सरकार लाइसेंस नहीं देती थी और उसका कहना था कि अगर छोटे-छोटे लोगों को लाइसेंस दिये जायेंगे तो जो हम चावल का प्रोक्योरमेंट करते हैं वह नहीं हो पायेगा और वह ब्लैक मार्केट में चला जायेगा । इसी आधार पर छोटे हलर पर काम करने वालों को लाइसेंस देने की पालिसी नहीं रही जबकि वास्तव में जितना ब्लैक मार्केट होता है वह सब मिल मालिकों की तरफ से ही होता है।

एक बात यह कही गई है कि जो लाइसेंस दिये जायेंगे वह इस ऐक्ट के नाफिज होने के बाद से दिये जायेंगे । जिनको गावों का तजुर्बा है उनको मालूम होगा कि गावों में हजारों लोगों ने छोटे-छोटे हालर लगा रखे हैं, वे इन्सपेक्टर्स को घूस देकर अपने हालर चलाते हैं और धान की कुटाई करते हैं । इन्सपेक्टर्स का मंथली पैसा बंधा हुआ है, वे आते हैं, और पैसा ले जाते हैं। सरकार की नोटिस में यह बात नहीं आती है कि धान की कुटाई हो रही है। अब अगर आप इस ऐक्ट के नाफिज होने के बाद से लाइसेन्स देंगे तो उसका मतलब यह होगा कि इतने दिनों से जो हालर लगाए

[श्री सरजू पाण्डेय]

बैठे हैं उनको लाइसेंस नहीं मिल पायेगा। या तो फिर आप पावरलूम की तरह से समय निर्धारित कर देते कि फलां तारीख से जिन्होंने पावरलूम लगा रखे हैं उनको लाइसेंस दे दिया जायेगा तब भी बात कुछ समझ में आ जाती। अगर इस ऐक्ट के निफाज से देने की बात रहेगी तो फिर घूसखोरी और ज्यादा जारी होगी। आजकल तो वैसे भी कोई लाइसेन्स लेना आसान नहीं है। यह बात तो सभी को मालूम है कि आज अगर किसी छोटे दुकानदार को कड़ुआ तेल का भी लाइसेंस लेना है तो जितनी उसकी फीस नहीं होती है उससे तीन गुनी घूस इन्सपेक्टर को देनी पड़ती है। इस बिल के जरिए से तो आप घूस की एक और नयी परम्परा जारी कर रहे हैं। इसलिए मैं कहना चाहता हूं, जैसा कि कई और माननीय सदस्यों ने कहा है, आप देश के साथ बहुत बड़ा खिलाफी करते रहे हैं, अब आप इन मिलों को अपने हाथ में लीजिये और डरिये मत कि मिल मालिक क्या करेंगे, आपको खा जायेंगे या क्या करेंगे, वे कुछ भी नहीं कर सकते हैं। आज देश का जनमत यह चाहता है कि आप मिल मालिकों से इन राइस मिलों को अपने हाथ में लीजिये।

दूसरी बात यह है कि आप कोआपरेटिव्ज को तरजीह दीजिये। हालांकि कोआपरेटिव्ज की भी वही हालत है, यही लोग वहां भी पहुंचते हैं। कोआपरेटिव्ज ने भी कोई अच्छा प्रमाण देश के सामने उपस्थित नहीं किया है। लेकिन फिर भी अगर आप कोआपरेटिव्ज को दें, कुछ हद तक यही ठीक है। इसके साथसाथ मैं यह भी कहना चाहता हूं कि आप इस बिल को इस तरह से अमेन्ड करें जिससे यह सम्भव हो सके कि जिन छोटे-छोटे आदमियों ने अपने हालर लगा रखे हैं उनको भी लाइसेन्स मिल सके। आज तो जिन इलाकों में धान होता है वहां के लोग या तो मिलों के पास अपना धान बेचने के लिए मजबूर होते हैं या फिर चोरी से कुटाई करते हैं। आप को चाहिये कि उनके हालर्स को रेगुलर करने के लिए इस बिल में जरूर कोई व्यवस्था करें ताकि उन को भी काम मिल सके। आप को चाहिये कि गावों में इस प्रकार के कार्य को बड़े पैमाने पर बढ़ायें। छोटे उद्योगों को तरजीह देने की नीति आपकी होनी चाहिये। लेकिन इसके बजाए आम तौर से सरकार की नीति यह होती है कि छोटे उद्योगों क दमन किया जाए और बड़े उद्योगों को बढ़ावा दिया जाये जबकि सरकार की ओर से कहा यही जाता है कि हम छोटे उद्योगों को बढ़ावा दे रहे हैं। इस लिए मैं आप से निवेदन करूंगा कि जिन इलाकों में धान होता है और जहां पर इस प्रकार के हालर लगे हुए हैं, उनके लिए आप ऐसी व्यवस्था करें कि बिना घूस दिये उनको आसानी से लाइसेन्स मिल जाये और वे चल सकें। अन्त में मैं फिर आपसे अपील करूंगा कि राइस मिलों को आप अपने हाथ में लीजिये क्योंकि आज मुनाफाखोरी बढ़ती जा रही है और साथ साथ गरीबी भी बढ़ती जा रही है। उससे जो पैसा आयेगा वह देश के काम में लगेगा। हालांकि सरकार के हाथ में आना भी कोई अच्छी बात नहीं है लेकिन मिल मालिक तो 16 आने खा जाते हैं, यहां कम से कम आठ आने तो मुल्क के काम आयेगा। इसके साथ ही मैं अपनी बात सामाप्त करता हूं।

श्री देवराव पाटिल (यवतमाल) : सभापति महोदय, किसानों के लाभ की बात हर पार्टी के सदस्य करते हैं लेकिन जब किसानों के हित की कोई योजना आती है तो उसका विरोध होता है। जैसाकि बिल के उद्देश्यों में दिया गया है और जैसा कि मन्त्री जी ने अपने भाषण में बतलाया है, कि बिल किसानों को राइस मिल स्थापित करने का अधिकार देता है, मैं उसका स्वागत करता हूं। इस

सदन में उद्योगों के राष्ट्रीयकरण और स्टेट ट्रेडिंग को माना है। बिल के ऊपर आने से पहले में यह बता दूं कि तीन साल पहले कांग्रेस द्वारा भुवनेश्वर में रेजोल्यूशन पास करने के बाद आज सरकार राइस मिल्स से सम्बन्धित नीति के ऊपर यह बिल लेकर आई है, इसके पहले प्राईवेट राइस मिल्स को काफी मौका दिया गया है। आज वास्तव में अगर देखा जाये तो ऐसा मालूम होता है कि जो चीनी का उद्योग है उसी के लिए सरकार ने कुछ किया है लेकिन धान कुटाई उद्योग के संबंध में सरकार ने कुछ नहीं किया है। इस बिल से जरूर किसान को कुछ लाभ मिल सकता है। अभी तक राइस मिल्स से जो लेबी ली जाती है वह उनसे न लेकर जब कोआपरेटिव मिल्स बन जायेंगी तो उनसे लेवी ली जायेगी। इस प्रकार से जो एक मिडिल-मैन है वह निकल जायेगा। इससे किसान को भी लाभ होगा। अगर देखा जाए तो आज तक राष्ट्रीय विकास निगम ने 470 छोटी चावल मिलों तथा 5 आधुनिक चावल मिलों की स्थापना करने के लिए सहयोग दिया है। यानी बीस साल में सिर्फ 5 आधुनिक चावल मिलों को स्थापना के लिए सहयोग मिला है। सबसे उल्लेखनीय बात तो यह है कि सहकारी क्षेत्र में चीनी कारखानों में बड़ी अच्छी प्रगति हुई है। मैं इसमें अधिक नहीं जाना चाहता लेकिन यह बताना चाहता हूं कि चौथी योजना में विभिन्न प्रकार की लगभग 1500 प्रोसेसिंग मिल्स की स्थापना करने का प्रस्ताव है। इसमें से धान की कितनी प्रोसेसिंग मिल्स केन्द्र संचालित हो जायेंगी, इसका जिक्र नहीं किया गया है। जो चीज शुरू होने वाली है उससे प्रगति तो होगी, इसमें कोई शक नहीं है। इसमें यही कहा गया है कि सारी नीति और उद्देश्य को ध्यान में रखते हुए इसमें काफी प्रगति की जायेगी। मैं यही कहना चाहता हूं कि बिल के उद्देश्य और घोषणा के अनुसार आप कोआपरेटिव्ज को स्थापित करके राइस मिल्स खड़ी करें लेकिन आज तक का अनुभव यह है कि कोआपरेटिव मूवमेंट में छोटे किसानों को कोई फायदा नहीं मिलता है। डेफनीशन में दिया गया है इसलिए मैं कह रहा हूं कि कम से कम जो प्रोड्यूसर्स हैं उनकी कोआपरेटिव सोसाइटीज बननी चाहिये क्योंकि अगर यह नहीं किया गया तो जो छोटे किसान हैं उनको कोई फायदा नहीं मिलेगा। भुवनेश्वर का जो रेजोल्यूशन है उसमें कहा गया था :

It is written in that that the worker should be associated with the management of the industry in such a way that rapid progress in this sphere could be achieved. This should enable the workers to have a sense of participation in the industry and to achieve maximum production.

इस बात का इसमें कोई दर्शन नहीं होता है। मेरा सुझाव है कि जो कुछ फार्मिंग सोसाइटीज बनेंगी उसमें जो वर्कर्स या एग्रीकल्चरल लेबर्स काम करते हैं उनको भी शेयर मिलना चाहिये।

इसके अलावा एक बात है जिसकी तरफ और माननीय सदस्यों ने भी ध्यान आकर्षित किया है वह यह है कि आज जो हालर्स लगे हुए हैं उनका काम भी कम हो जायेगा तो उसकी तरफ भी शासन को ध्यान देने की आवश्यकता है। इसका कारण यह है कि जहां पर पैडी का थोड़ा उत्पादन होता है वहां पर, जिस तरह से लोग फ्लावर मिलों में गेहूं लेकर जाते हैं, उसी प्रकार से लोग पैडी लेकर जाते हैं। दिन भर खेत पर काम करने के बाद शाम को उनको जो पैडी मिलती है उसको हालर की तरफ राइस बनवाने के लिए जाते हैं। इस प्रकार के हालर्स देहाती में बहुत बने हुए हैं। मुझे डर है कि इस कानून के मातहत नये हालर्स नहीं बनेंगे यानी कृषक हालर्स नहीं लगा सकेगा, केवल कोआपरेटिव सोसाइटीज ही लगा सकगी। इसलिए मेरा कहना है कि जहां पर पैडी का थोड़ा प्रोडक्शन होता है और लोगों को अपने खाने के लिए राइस बनवाना पड़ता है, उसके लिए जैसे हालर्स की जरूरत होती है उनको एग्जेम्शन मिलनी चाहिये। आपने इस

[श्री देवराव पाटिल]

बिल के ऑबजैक्टस ऐंड रीजेंस में कहा है कि राइस मिलों की स्थापना के लिए पबलिक सैक्टर अंडरटेकिंग्स जैसे कि फूड कारपोरेशन आफ इंडिया को और फार्मर्स द्वारा बनाई हुई रजिस्टर्ड कोआपरेटिव सोसाइटीज को परमिट्स दिये जायें। आप ने स्टेटमेंट औफ औबजैक्ट्स ऐंड रीजेंस में यह कहा है :

"There has been a growing public demand that the rice mills in the country should be brought progressively under co-operative or State management."

इसमें आप ने पहले कोआपरेटिव कहा है और तब स्टेट मैनेजमेंट कहा है लेकिन बिल को अगर देखा जाय तो आप को पता लगेगा कि फर्स्ट प्रायरटी, प्रीफेंस जो दिया गया है वह स्टेट को दिया गया है और नम्बर 2 यह कोआपरेटिव को दियाा गया है।

पेज 3 पर यह दिया गया है :

"....Government company or a corporation owned or controlled by the Government over every other applicant."

मेरा कहना है कि जैसा स्टेटमेंट औफ औबजैक्ट्स ऐंड रीजेंस में दिया गया है पहले नम्बर पर कोआपरेटिव को रहना चाहिये और तब स्टेट रहना चाहिये। इसके कई कारण हैं लेकिन चूंकि वक्त नहीं है इस लिए मैं उस में इस समय नहीं जाना चाहता कि स्टेट को क्यों नहीं पहले देना चाहिये और कोआपरेटिव को क्यों पहले देना चाहिये। उसका मुझे काफ़ी अनुभव हुआ है और प्रोक्योरमेंट रेट को देखा जाय और मार्जिन आफ प्राफिट को अगर देखा जाय तो मेरी बात सहज ही समझ में आ जायेगी और इसी लिए मैं चाहता हूं कि कोआपरेटिव को देना चाहिये। धन्यवाद।

श्री **महाराज सिंह भारती** (मेरठ) : सभापति महोदया, मंत्री जी खुद किसान हैं और बोलने वालों ने भी ज्यादातर इस बात पर जोर दिया है कि वह किसान हैं। मैं भी किसान हूं लेकिन आप से मेरी राय बहुत सी जगह भिन्न है। यह जितनी बहस हो रही है यह जो मार्केटबुल सरप्लस धान है सारी बहस उसकी हो रही है। वह कितना है, मंत्री जी अपने भाषण में अगर बता देंगे तो उन की बड़ी मेहरबानी होगी लेकिन मेरी राय में कुल पैदावार का वह 10 फ़ीसदी से ज्यादा नहीं है। यह जो बकाया रह जाता है मार्केटबुल सरप्लस, उस 90 फीसदी पैदावार का क्या होगा? उस का कैसे चावल निकलेगा इस पर व्यवहारिक दृष्टिकोण से हम को सोचना पड़ेगा।

चाहे आप किसान की कोआपरेटिव मिल लगा लीजिये, चाहे प्राइवेट हो चाहे सरकारी हो, उसे बड़े पैमाने पर चलाने के लिए इसी तरीके से होता है जैसे कि फ्लोर मिल होती हैं और गेहूं का आटा और मैदा बड़े पैमाने पर वहाँ तैयार होता है लेकिन इतने पर भी हर गाँव में चक्की क्यों लगी हुई हैं? उस का कारण यह है कि चक्की में पाँच किलो गेहू पिसवाने पर जो उस को पैसा देना पड़ता है वह इतना कम होता है कि उस पैसे को वह गरीब आदमी आसानी से दे सकता है। अपने गाँव की औरतों से जब मैंने पूछा कि तुम अपने घर में क्यों नहीं पीस लेती हो तो उन्होंने कहा कि हम जितनी मेहनत करके चक्की में पांच किलो गेहूं पीसेंगे उतने में हम डेढ़ रुपये की घास ले आयेंगी। जोकि हमारे दूध के जानवर के लिए अच्छा रहेगा। पांच किलो गेहूं चक्की से पीसना एकोनामिकली गलत है क्योंकि बिजली से घास तो नहीं खुद सकती है लेकिन यह पिस सकता है। जिस तरह से आटे की चक्कियां हैं उसी तरीके से चावल की छोटी-छोटी चक्कियां पूरे देश में लगी हुई हैं जहाँ कि धान से चावल निकाला जाता है। हालांकि

उन को आप ने लाइसेंस नहीं दिया है लेकिन मेरी अपनी जानकारी में शायद ही कोई ऐसा गांव बचा होगा जहां कि वह चक्की नाजायज ढंग से चल न रही हो । पाण्डेय जी ने कहा कि इंस्पेक्टरों का पैसा बंधा हुआ है । जरूर पैसा बंधा हुआ होगा । लेकिन हमारे यहां यह सीजनल चीज है । एक बार चावल निकाल कर रख लेते हैं और साल भर काम लेते हैं । अब बड़े आदमी हमेशा अपनी बात करते हैं जैसे कि मिश्रा जी ने कह दिया कि यह एक बड़ा भारी क्रान्तिकारी क़दम है । वह बड़े किसान हैं और काफ़ी धान बेचने वाले होंगे लेकिन खेत मजदूर को भी मजदूरी में धान मिलता है और छोटे किसान के वहां भी उस के खाने लायक़ धान पैदा होता है । पेट्टदारी में भी लोग धान लेते हैं । गांव के हर घर के अन्दर आप को कम या ज्यादा धान मिलेगा । वह जो थोड़ा थोड़ा जिनके पास धान है वह उस से चावल निकाल कर रख लेते हैं और सारा साल उस को काम में लाना चाहते हैं । आप लाख कोशिश करें और पाबन्दी लगा दें कि किसी छोटे हलर को लाइसेंस नहीं मिलेगा लेकिन यह सब हलर मिलें चलेंगी और आप इन्हें चलने से रोक नहीं सकते हैं । वह चलेंगे और अभी भी चल रहे हैं । वह रात को चलेंगे, ट्रैक्टर से चलेंगे । 4–5 हार्स पावर शुरू से ही उस को लगानी पड़ती है । अब दरअसल जिस क़ानून को देश मानने के लिए तैयार न हो और इतने बड़े पैमाने पर तोड़ डाले और तोड़ता रह जाय, उस के लिए किसी भी अक़लमन्द सरकार को चाहिए कि उस क़ानून को इस तरीक़े का न बनाये जिसको कि लोग बड़े पैमाने पर तोड़ें । कानून इसलिए बनाया जाता है ताकि उस को तोड़ने वाले लोग कम हों । मंत्री जी से मैं एक सीधा सवाल करता हूं और मैं चाहता हूं कि वह अपनी जवाबी स्पीच में मेरी इस शंका का समाधान कर दें कि 90 फ़ीसदी अनाज, धान जो लोगों के अपने खाने के काम में आता है और उस का जो चावल वह निकालते हैं मंत्री जी के पास उस के लिए क्या तरकीब है जिससे कि वह लोग अपना थोड़ा सा पैसा देकर चावल निकाल कर अपने घर में रख लिया करें ? नम्बर 2 सवाल मेरा उन से यह है कि यह जो राइस मिल चल रही हैं इन में जो धान की खरीददारी होती है तो गेंहूं में और धान में एक जबरदस्त अन्तर है जिसको कि यह सरकार आज तक समझ नहीं पाई । धान और गेहूं में जैसा कि मैंने कहा एक जबरदस्त अन्तर है और जिसको कि अगर आप समझेंगे नहीं तो किसान के साथ आप न्याय नहीं कर पायेंगे । गेहूं में क्वालिटी के अन्दर इतना बड़ा फर्क नहीं होता है जितना चावल के अन्दर बड़ा फर्क हुआ करता है । एक चावल 100 रुपये क्विंटल बाजार में बिक रहा है जबकि दूसरा अर्थात् बासमती चावल 212 रुपये क्विंचल बिक रहा है । अब बासमती चावल 15000 टन की तादाद में हम विदेशों में भेज रहे हैं और वह वहां और भी ज्यादा क़ीमत में बिकेगा और उस को बेच कर बदले में ज्यादा तादाद में सस्ता चावल आप और वहां से ले सकते हैं । उस चावल के धान को सस्ते भाव खरीदा गया । बाजार में 70 रुपये क्विंटल बासमती का धान बिका और चावल बिक रहा है 212 रुपये क्विंटल । यह क्या कोई न्याय है ? खाने वाले को भी पूरा पैसा देना पड़ता है और पैदा करने वाले को उस का पूरा पैसा ठीक तरीके से नहीं मिला । मोटा चावल वह जो आप का तायचुंन 81 है वह 50 रुपये क्विंटल में बिका है और उस का चावल 100 रुपये क्विंटल में बिक रहा है । 70 किलो चावल निकलता है एक क्विंटल में । आप ने 50 किलो चावल दिया किसान को 50 रुपये में और उस से 50 रुपये में खरीद लिया आप ने एक क्विंटल धान । इस तरह आप के पास 20 किलो फ़ालतू चावल बच रहा । अब मैं यह जानना चाहता हूं कि जिस किसान ने अपनी पूरी शक्ति लगाने के बाद पूरी लागत लगाने के बाद टोटल बिक्री के दाम 50 रुपये लिये उसी धान को चावल निकालने वाला बेचेगा उस को काफ़ी अधिक दाम में और वह किसान से कहीं अधिक उस में मुनाफा कमायेगा। इसलिए यह धान के बिजनेस में बड़ी धांधली

[श्री महाराज सिंह भारती]

चल रही है तो उस को मिटाने के लिए वह क्या कदम उठाने जा रहे हैं ?

14.58 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

हलर्स जो हैं उन में बढ़िया चावल नहीं निकलता, यह सही है लेकिन जब हम अपना चावल निकाल लेते हैं और उस में जो भूसी बचती है उस भूसी को हमारे घरों की महिलाएं फिर सूप में इस तरह से उखाड़ पछाड़ कर कनकी निकाल लेती हैं जिसकी कि खिचड़ी बन जाती है बाकी जो भूसा बचता है वह जानवरों के काम में आ जाता है । 100 फ़ीसदी धान कंज्यूम कर लिया जाता है । आप के हिसाब से यह अनएकोनामिक होगा लेकिन मेरे हिसाब से तो वह एकदम एकोनामिक है । इस बिल के द्वारा जो बड़े पैमाने पर आप राइस मिलों के लिए परमिट्स देने जा रहे हैं उन से मुझे कोई विरोध नहीं है । ज्यादा से ज्यादा राइस मिल्स आप लगायें मैं उस का स्वागत ही करूंगा । लेकिन सरकार द्वारा कारखाने लगाने के बावजूद भी अगर किसान का बासमती 70 रुपये क्विंटल लिया गया और 212 रुपये क्विंटल के हिसाब से वह चावल उन के द्वारा बेचा गया और अगर इसी तरह से यह चावल के बारे में धांधली और लूट चलती रही जैसी कि अभी सरमायेदारों की चलती है तो फिर मुझे दोनों डाकुओं में कोई फर्क नहीं प्रतीत होगा । एक सरकारी डाकू होगा और एक प्राइवेट डाकू होगा और जिसके कि यहाँ डाका पड़ा उस का सत्यानाश हो गया । मैं आशा करता हूं कि मंत्री महोदय इन बातों का ध्यान रखेंगे ।

15.00 hrs.

श्री तुलशीदास जाधव (बारामती) : इस राइस मिलिंग इंडस्ट्री (रेगुलेशन) अमेंडमेंट बिल पर बोलते हुए मुझे यह कहना है कि इस में यह विचार प्रकट किया गया है कि प्राइवट प्रापरटी के बजाय पर्सनल प्रापरटी की तरफ ज्यादा से ज्यादा देश का ख्याल होना चाहिए क्योंकि प्राइवेट प्रोपरटी के जो लोग हैं उन की तरफ से दूसरों को एक्सप्लायटेशन होता है जबकि पर्सनल प्रापरटी वाले लोगों की तरफ से दूसरों का एक्सप्लायटेशन नहीं होता है । वक्त नहीं है इसलिए इस बारे में और ज्यादा नहीं कह सकता हूं । थोड़े में यही कहना चाहिए कि पर्सनल प्रौपरटी से किसी का एक्सप्लायटेशन नहीं होता है और उस में एक लिमिट रखनी पड़ती है जबकि प्राइवेट प्रापरटी के साथ वह अनलिमिटेड होती है और फलस्वरूप उस में लोगों का एक्सप्लायटेशन होता है । यही दोनों में बेसिकली फर्क है । हमारे देश ने कबूल कर लिया है सोशलिस्टिक पैटर्न आफ सोसायटी जिस के माने यह हैं कि कोई भी आदमी अपने पद से, अपने पैसे से या अपनी सत्ता से दूसरे का एक्सप्लायटेशन न करे । एक बार इस को एक्सेप्ट करने के बाद अगर कहीं ऐसा हो तो उस को समाप्त किया जाये यह गवर्नमेंट का काम है । मुश्किल यह है कि डिक्टेटरशिप आफ दि प्रोलेटरियट के देशों में तो यह हुक्म से किया जा सकता है, जिस को एकाधिकार कहते हैं, लेकिन डेमोक्रेसी के देशों में लोगों को समझा बुझा कर और उन को साथ ले कर इस को करना होता है । सत्ता लोगों के ओठों पर या मतदान के ऊपर होती है । इसलिये लोगों को समझा बुझा कर साथ ले जाना पड़ता है, और उस से अच्छी फिजा पैदा होती है । यह बेसिक फर्क है । इस को देश के अन्दर करना तो है लेकिन सब से बड़ा प्रयोग यह है कि स को लोकशाही के साथ करना है ।

MR. DEPUTY-SPEAKER: The hon. Member may continue on the next occasion.

We will now take up Private Members' Business.